

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 898 of 2001

Allahabad this the 01st day of August, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

10/8/10  
P.C. Ram, aged about 58 $\frac{1}{2}$  years, S/o Late Shri Purusottam Ram, presently working as Chief Book-  
ing Supervisor, posted at Varanasi Cantt., North-  
ern Railway, R/o Village & Post-Gambhirpur, Distt.  
Azamgarh.

Applicant

By Advocate Shri Rakesh Verma

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Lucknow.
3. The Senior Divisional Commercial Manager, D.R.M. Office, Northern Railway, Lucknow.
4. The Assistant Commercial Manager, Northern Railway, Varanasi.

Respondents

By Advocate Shri A.K. Gaur.

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The applicant has come up impugning the transfer order dated 14.07.2001 through which he has been transferred from Varanasi to Bhadohi as Chief Commercial Supervisor. In support of his contention, while pressing for ~~interim~~ relief,

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learned counsel for the applicant has taken the recourse of Northern Railway letter No.940-E/O-III(EIV) of 14.3.1974(S.N.6024), which runs as under;

"Northern Railway has decided that transfer of staff from one station to another in the same grade should not, as a matter of principle, be made within two years of the date of superannuation."

2. Learned counsel for the respondents seeks time to ascertain the position.

3. As per the averments from the side of the applicant, his superannuation falls due on 30/11/2002 and thereby he comes within the ambit of this provision.

4. With the above position in view, the O.A. is finally decided with the following direction:-

"The applicant to move the competent authority within 7 days mentioning therein his grievance and the prayer, which be decided within two weeks thereafter with specific reference to above quoted letter and in the meantime the impugned transfer order dated 14.07.2001, copy of which has been annexed as annexure A-1 to the O.A., shall remain in abeyance in respect of the applicant only."

5. No order as to costs.

*S.C. Mehta*  
Member (J)

/M.M./